

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 2326/2019  
MA No. 2950/2019**

**This the 13<sup>th</sup> day of September, 2019**

**Hon'ble Mr. S.N. Terdal, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Mrs. Sarabjeet Chopra (About 41 years)

## LDC (Group C)

W/o Sh. Vikar Chopra

R/o J-4/47A, Ist Floor

## Khirki Extension, Malviya Nagar

New Delhi-1100017

...Applicant

(By Advocate: Sh.Ajai Kr. Srivastava)

## VERSUS

(By Advocate : Sh. T. Singhdev with Ms. Arunima Pal, Ms. Sumangla and Ms. Puja Sarkar)

**ORDER (Oral)****Hon'ble Mr. S.N. Terdal:**

Heard.

2. This OA has been filed seeking the relief for setting aside the findings in the Inquiry Report. The applicant, in the meantime, has also filed representation against the said Inquiry Report dated 07.06.2019. As the applicant has not exhausted the statutory remedies, this OA is premature.

3. Accordingly, this OA is dismissed as premature. Pending MA also stands disposed of. No costs.

**(A.K. Bishnoi)**  
**Member (A)**

**(S.N.Terdal)**  
**Member (J)**

/ns/